

Approval to Thermal Power Generation Units of Madhya Pradesh

100. SHRI KEYUR BHUSHAN: Will the Minister of ENERGY be pleased to state:

(a) whether Government of Madhya Pradesh has submitted various project reports for setting up new thermal power generation units in the State;

(b) whether due to delay in the implementation of Bodhghat and Narmada Sagar Projects, Madhya Pradesh will become power deficit State after the year 1990-91; and

(c) if so, whether Union Government propose to approve some other thermal power project in lieu of Indira Sarovar and Bodhghat power project to avert the situation of power shortage?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) to (c). The Madhya Pradesh Electricity Board (MPEB) have forwarded project reports in respect of the Bandhav, Mand and Pench thermal Power stations, the Sanjay Gandhi thermal power station extension and a gas turbine station near Gwalior. These schemes are in various stages of examination in the Central Electricity Authority (CEA), in consultation with other appraising agencies, and could be considered for techno-economic clearance after all inputs such as coal linkage, availability of gas, etc. have been tied up and necessary clearances, including those from the environmental angle, have been obtained.

The Narmada Sagar and Sardar Sarovar hydro projects have been cleared from the environmental and forestry angles. As per the Thirteenth Power Survey, Madhya Pradesh may have a peaking shortage of

about 21.8% and an energy shortage of about 1.2% at the end of the Eight Plan period. Power projects are identified for execution keeping in view optimal utilisation of the existing capacity, availability of funds, grid configuration etc.

Import of Sugar

101. SHRI AMARSINH RATHAWA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the rate at which sugar is being imported and what is its selling price in each State;

(b) whether it is a fact that the price of sugar in foreign countries has increased; and

(c) if so, Government's policy to import sugar during the year 1988-89?

THE DEUPTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a), (b) and (c). The rate at which sugar is being imported by the State Trading Corporation varies from time to time. Government's policy relating to quantum and schedule of import of sugar is decided after considering domestic availability, demand and other relevant factors. There are reports of some rise in the price of sugar in the International market from November, 1987.

The imported sugar is released to State Governments by the Food Corporation of India at a delivery price of Rs. 540/- per quintal and the State Governments are required to sell the same through controlled channels at a price not exceeding Rs. 6/- per kilogram.

Visit of Iranian Delegation

102. SHRI R.M. BHOYE: Will the Min-